

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/ 2891/2007 – SM [BR]

Date 26/03/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

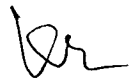
To :
C.C.E. INDORE
MANIK BAGH PALACE, POST BOX NO. 10, INDORE
452001 (M.P.)
C.C.E. INDORE

Appellant

Vs
Respondent

SH. NAMDEO PANJWANI, MD,

I am directed to transmit herewith a certified copy of Final order No. 348 / 2010-SM[BR] dated 22.3.2010
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

SH. NAMDEO PANJWANI, MD,

M/S PANJWANI PACKAGING LTD., 61, KESHAR BAGH ROAD, INDORE

2. Adv. / Consult

NONE;-----

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd. LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

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Assistant Registrar
(SM Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-III

Date of hearing/decision: 22.3.2010

Central Excise Appeal No.2891 of 2007-SM

Arising out of the order in appeal No.IND-I/156/2007 dated 17.8.2007 passed by the Commissioner(Appeals), Customs & Central Excise , Indore.

For Approval and Signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	NO
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	NO
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

C.C.E., Indore

...

Appellant

Vs.

Shri Namdeo Panjwani
(MD of M/s Panjwani Packaging Ltd.)

...

Respondent

Appearance:

Shri V.K. Saxena , Authorized Departmental Representative (Jt.CDR) for the Revenue and none for the respondent

Coram: Hon'ble Shri M. Veeraiyan, Member (Technical)

Oral Order No. 348/2010 SM(Br)

Per M. Veeraiyan:

Learned Jt. CDR points out that this appeal is in effect a duplication of Appeal No.E/2890/2007. When the appeal has been filed by the Department in two copies two separate numbers E/2890 and 2891/07 have

inadvertently been allotted by the registry. There is only one appeal and therefore, E/2891/07 may be treated as infractuous and closed.

2. In view of the above, Appeal No.2891/07 is closed and is accordingly disposed of as the matter already being dealt with in Appeal No.E/2890/07.

(M. Veeraiyan)
Member (Technical)

scd/